

DIVISION BENCH

ITEM NO.3

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

CP (IB) No.43/ALD/2024

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 11th July, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	VOGUESERV INTERNATIONAL PRIVATE LIMITED V/S ROC & ANR.
UNDER SECTION	59(7) OF IBC

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Nikhil Verma, Adv.

: For the Petitioner

ORDER

Ld. Counsel representing the Petitioner is present through VC.

1. Let notices be issued to the ROC and IBBI. Additionally, notice be also issued to the Income Tax Department through the Nodal Officer, Principal Chief Commissioner of Income Tax, Lucknow with a copy to Principal Chief Commissioner of Income Tax, Kanpur within a week and affidavit of service be filed within next one week. The Ld. Counsel representing the petitioner would collect the notices from the Registry of this Tribunal and serve to the concerned authorities along with the copy of the petition.
2. Ld. Counsel representing the Petitioner also undertakes to file an affidavit with respect to the Income Tax payments of outstanding demands to be made, as stated at page no.97 of the petition. Let the needful be done within a period of one week.
3. Let the affidavit be filed within a period of one week and the copy of the petition along the affidavit be supplied to the aforesaid concerned authorities.

-Sd-

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4. After receipt of the notice, the reply be filed by the concerned authorities within a period of two weeks thereafter, by serving an advance copy to the counsel opposite. Thereafter, rejoinder, if any, would be filed by the petitioner within a week.
5. Let the matter be adjourned for further hearing on 22nd August, 2024.

-Sd-
(Ashish Verma)
Member (Technical)

-Sd-
(Praveen Gupta)
Member (Judicial)

11th July, 2024

Kavya Prakash Srivastava
(Stenographer)